

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-130/ND/2018

In the matter of :

Intex Technologies (India) Pvt. Ltd

...PETITIONER

Vs.

Oxygen Services (India) Pvt. Ltd

..RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 09.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Dilip Kumar Niranjan, Advocate
Mr. Mukesh Kumar, Authorized rep.

For the Respondent/Corporate Debtor : -

ORDER

Learned Counsel for the petitioner is present and moves this petition before this Tribunal. There seems to be discrepancy in relation to the statement of accounts and the amount as claimed in the Company petition.

For the purpose of clarifying the same, Ld. Counsel for the petitioner seeks some time. For clarifications, let the matter be posted for hearing after one week.

List on 21.2.2018.

- Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

09.2.2018